

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No.62/252/PB/2018

IN THE MATTER OF:

M/s. ISS Golden Goa Developers Pvt. Ltd..... Applicant/petitioners
Vs.
Registrar of Companies Respondent

Order under Section 252 of the Companies Act

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

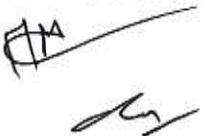
For the Applicant/petitioner : Shri Prasant Kumar Sarkar, Adv.

ORDER

The Union of India, Ministry of Finance, Department of Revenue through Department of Income Tax, C/o Principal Chief Commissioner of Income Tax, C.R. Building, I.P. Estates, New Delhi-110002 is a necessary party and the same be impleaded as a respondent. Amended memo of parties be filed by the petitioner within two days.

Notice to show cause for 26th February, 2018 to the respondents be issued as to why this petition be not admitted.

Process dasti.



Additionally, notices be also served on Mr. Manish Raj, learned Company Prosecutor for the ROC and Ms. Lakshmi Gurung, Standing Counsel for the Income Tax Department,

List the matter on 26th February, 2018.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT
Sd/-
(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

23.01.2018
V.Sethi